

**GOVERNMENT OF INDIA
DEFENCE
LOK SABHA**

UNSTARRED QUESTION NO:1422
ANSWERED ON:03.12.2012
DENIAL OF PENSION BENEFITS TO EX SERVICEMEN
Mahendrasinh Shri Chauhan

Will the Minister of DEFENCE be pleased to state:

- (a) whether the Government has taken cognisance of the fact that a section of ex-servicemen is deprived of the pension benefits; and
- (b) if so, the details thereof and the facilities being provided to them?

Answer

MINISTER OF STATE IN THE (SHRI JITENDRA SINGH) MINISTRY OF DEFENCE

(a) & (b): Ex-Servicemen with service less than 15 years are not entitled to pension, as it is a mandatory requirement for a Personnel Below Officer Rank to render 15 years and for Commissioned Officers 20 years qualifying service to earn pension. Minimum qualifying service is an essential criterion for pension in the Government.

The Short Service Commissioned Officers who are not pensioners are eligible for certain schemes of DGR like Training, Security Agencies and other self-employment schemes. Ex Defence personnel with more than 5 years of service are entitled to CSD canteen facilities available in units / establishment apart from being employed as Security Guards. Some grants out of Raksha Mantri Discretionary Funds are also provided to non-pensioners upto the rank of Havaladar. A list of Welfare Schemes administered by Kendriya Sainik Board is enclosed as Annexure.